

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/284/2007

(Arising out of Order-in-Appeal No.142/2007 (P) (ST) dated 26.9.2007 passed by the Commissioner of Central Excise (Appeals), Chennai)

Commissioner of Central Excise, Puducherry

Appellant

Vs.

M/s. Fairline Worldwide Express

Respondent

Appearance

Shri R. Subramaniam, AC (AR) of the Appellant
None for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing / Decision: **24.08.2017**

Final Order No. 41864/2017

Per Bench

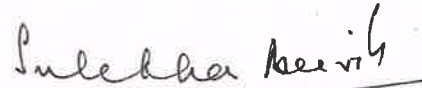
The above case has come up for hearing as per the published list. From the records, we find that the appeal has been disposed of by the Tribunal vide Final Order No. 213/2010 dated 19.2.2010 itself and as per the directions of the Hon'ble High Court, the ROM application was also disposed vide Misc. Order No. 572/2012 dated 17.7.2012.

2. In the result, the appeal is disposed as file closed.

(Dictated and pronounced in open court)



(MADHU MOHAN DAMODHAR)
Member (Technical)



(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex



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